

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No.15 of 2006

Dated: 31st January, 2006

Present:

Hon'ble Mr. Justice Anil Dev Singh, Chairperson
Hon'ble Mr. H.L. Bajaj, Technical Member

Mr. Subhash Chand

-Appellant

V/s.

North Delhi Power Ltd., & Ors

-Respondents

Counsel for Appellant: Mr. Lalit Kumar

Counsel for Respondents : Mr. Amit Kapur with Mr. Mansoor Ali Shoket for Resp. 1
Mr. Animesh Kr. Mishra for Resp. 2.

ORDER

The Delhi High Court by its Order, dated 12th December, 2005, *inter alia*, directed the appellant to deposit 50% of the billed amount of Rs. 8,07,416/-, within a period of four weeks. The appellant without depositing the amount is pursuing the instant appeal. The period of four weeks has already expired and the appellant has not complied with the order of the High Court. In the circumstances, therefore, the appeal is liable to be dismissed.

The learned counsel appearing for the appellant, however, submits that an application has been filed before the High Court for variation of the Order, dated 12th December, 2005. We have considered the

Contd...2

submission of the learned counsel, but the fact remains that the appellant has not complied with the order of the High Court, dated 12th December, 2005.

In the circumstances, the appeal is dismissed. In case, the High Court varies the Order, dated 12th December, 2005, the question of revival of the appeal can be considered on an appropriate application being moved by the appellant.

(Mr.H.L.Bajaj)
Technical Member

(Mr.Justice Anil Dev Singh)
Chairperson

Date:31st January, 2006